

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 6561 of 2021

Narayan Mandal Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rahul Ranjan, Advocate

For the Opposite Party : Mr. Shailendra Kumar Tiwari, Special P.P.

2/06.09.2021 Heard the parties.

So far as defect no. 4, 5(e) and 9 (i) are concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Jamtara Cyber Crime P.S. Case No. 17 of 2021.

It has been alleged that the petitioner was apprehended by the police and from his possession mobile with sim and an ATM card were recovered. He was suspected to be involved in cyber crime.

Learned Special P. P. submits that some suspicious transactions were found in the account of the petitioner. The petitioner does not have any criminal antecedent as stated by the learned Special P. P. The petitioner is in custody since 20.02.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge I, Jamtara in connection with Jamtara Cyber Crime P.S. Case No. 17 of 2021, subject to the condition that one of the bailors should be a close relative of the petitioner.

(Rongon Mukhopadhyay, J)